PATNA HIGH COURT, PATNA

NOTIFICATION

No. ..568A.... (Rules) Patna the 22nd. December, 2011.

In exercise of the power conferred by sub-section (i) of section 28 read with section 2(e)(iii) of the Right to Information Act, 2005 the Chief Justice of Patna High Court makes the following amendments in the Patna High Court (Right to Information) Rules, 2005 published in the Bihar Gazette (Extraordinary) as herein under .

1) **Short Title and Commencement :-**

i)These Rules shall be called "The Patna High Court (Right to Information) Rules,2005(2nd Amendment) Rules, 2011.

ii) The amendment shall come into force from the date of publication in the Official Gazette .

2) **Amendment in Rule-3**

" In Rule 3 in addition to cash

(i) Crossed Indian Postal Order, or

(ii)Demand Draft/Banker's cheque/Pay Order drawn in favour of the Registrar General, Patna High Court payable at Patna can also be accepted as a fee for providing information to the applicants under the R.T.I.Rules,2005".

By orders of the Chief Justice

Registrar General.